The 29th December 1964

No.LJL.11/64/23.—The following Act of the Assam Legislative Assembly which received the assent of the President is hereby published for general information.

(Received the assent of the President on the 23rd December, 1964)

ASSAM ACT No.XXX OF 1964

THE ASSAM ELECTRICITY DUTY ACT; 1964

[Published in the Assam Gazette Extraordinary, dated the 30th December, 1964]

An Act

to levy a duty on the sale or consumption of electricity

Preamble.

Whereas it is expedient to levy a duty on the sale or consumption of electrical energy in the State of Assam;

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

Short title, 1. (!) This Act may be called the Assam extent and Electricity Duty Act, 1964.

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- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the official Gazette, appoint.

Definitions. 2. In this Act, unless the context otherwise requires—

- (a) "Board" means the Assam State Electricity Gentral Act
 Board constituted under Chapter III of
 the Electricity (Supply) Act, 1948.
- (b) "Consumer" means a person, other than a licensee, who is supplied with energy—
 - (i) by a licensee; or
- (ii) by the Board;
- (c) "energy" means electrical energy;
- (d) "licensee" means any person licensed under Central Act
 Part II of the Indian Electricity Act, 1910,
 to supply energy and includes any person
 who has obtained the sanction in that
 behalf of the State Government under
 section 28 of the said Act;
 - (e) "prescribed" means prescribed by rules made under this Act;
 - dos (f) "unit", in relation to the energy, means kilowatt-hour; and
 - (g) words and expressions not defined in this Act but defined in the Indian Electricity Act, 1910, have the meaning assigned to them in that Act.
- Levy of Blectricity Government a duty, to be called the "electricity Duty. duty", at the rate of two naye paise per unit of energy—
 - (a) supplied by the Board to a consumer or a licensee; or
 - (b) supplied by a licensee generating energy to a consumer; or

- (c) generated by a person for his own use or consumption.
- (2) Nothing in sub-section (1) shall apply to the consumption or sale of energy which is—
 - (a) consumed by or sold to the Government of India for consumption by that Government; or
 - (b) consumed in the construction, maintenance or operation of any railway by the Government of India or a railway company operating that railway, or sold to that Government or any such railway company for consumption in the construction, maintenance or operation of any railway.
- (3) For the purpose of computing the electricity duty under this section, the consumption shown by the meters starting after the first meter reading date after the commencement of this Act shall be taken into account and consumption in a month shall form the basis of calculation.

Collection 4. The electricity duty shall be collected and and payment paid to the State Government by the Board or a of electricity licensee or a person who generates energy for his own duty.

use or consumption as the case may be.

Licensee 5. No licensee shall, without the previous sancnot to reimtion of the State Government and subject to such
burse himself from
conditions as the State Government may impose,
recover from any person to whom energy is sold,
without sanc- the duty which falls to be paid by the licensee under
tion of State this Act.
Government.

Explanation.—Where the State Government permits a licensee to charge duty from the consumer, the duty shall not be deemed to be part of the price charged for the energy by the licensee.

Records and general or special order, the Board or a licensee or a person generating energy for his own use or consumption shall maintain such record and in such form and manner as may be prescribed showing—

- (a) the units of energy generated or received by it or him for supply to the consumer;
- (b) the units of energy supplied to the consumer or consumed by it or him;

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letal del ta le pai la censi (c) the amount of the duty payable thereon and the duty paid or recovered by him under this Act;

and

- (d) such other particulars as may be prescribed.
- (2) The Board, the licensee, or the person generating energy for his own use or consumption who has been directed under sub-section (1) to maintain a record shall submit such returns, in such form and manner and to such authority as may be prescribed.
- (3) The amount of energy shall, for purposes of clauses (a) and (b) of sub-section (1), be ascertained in such manner as may be prescribed.

Inspecting officers.

- 7. (1) The State Government may, by notification in the official Gazette, appoint inspecting officers to inspect records maintained under section 6.
- (2) The inspecting officers shall perform such duties and exercise such powers as may be prescribed for the purpose of carrying into effect the provisions of this Act and the rules made thereunder.
- (3) Every inspecting officer appointed under this section shall be deemed to be a public servant, Act XLV of within the meaning of section 21 of the Indian Penal Code, 1860.

Penal duty 8. (1) If in the opinion of an authority presto be paid cribed in this behalf, the Board, the licensee or the person generating energy for his own use or consumption evades, or attempts to evade the payment of duty whether by maintaining false records, submitting false returns, concealing the energy supplied or by any other means, the Board, the licensee or such person, as the case may be, shall pay by way of penalty, in addition to the duty payable under this Act, a sum not exceeding four times the amount of the duty to be determined by the prescribed authority:

> Provided that no action under this sub-section shall be taken without affording a reasonable opportunity of being heard to the Board, the licensee or such person.

> (2) An appeal shall lie against an order passed under sub-section (1) to such authority, within such period and on payment of such fees as may be pres-

- (3) An order passed on appeal under sub-section (2) shall be final.
- (4) An order for the payment of any penalty made under this section shall be without prejudice to any prosecution instituted for an offence under

Recovery of duty.

9. Any duty due under this Act or penalty imposed under section 8 which remains unpaid, whether by a consumer to the Board or by the Board or a licensee or a person generating energy for his own use or consumption, to the State Government, shall be recoverable as an arrear of land revenue or by deduction from amounts payable by the State Government to the Board or the licensee or such person.

Power to disconnect

10. Where a consumer or a licensee fails to pay the electricity duty to the Board or a consumer fails supply for non-payment to pay such duty to a licensee who is authorised to recover the duty from the consumers under section 5, the Board or the licensee may exercise the power conferred on a licensee by sub-section (1) of section Central 24 of the Indian Electricity Act, 1910, for the recovery Act 9 of of any charge or sum due in respect of energy sup- 1910. plied by it or him.

Penalties.

- 11. If any person-
 - (a) required by section 6 to keep record or to submit returns fails to keep or submit the same in the prescribed form or manner or submits a return which is false, or
 - (b) intentionally obstructs an inspecting officer appointed under section 7 in the exercise of his powers and duties under this Act and the rules made thereunder, or
- (c) contravenes any such rule, he shall be liable, on conviction before a Magistrate, to a fine not exceeding one thousand rupees.

Power to exempt.

- 12. The State Government may in public interest, by notification in the official Gazette, exempt any licensee, consumer or person from the payment of the whole or part of the electricity duty for such period and subject to such terms and conditions as may be specified in such notification.
- 13. (1) The State Government may, by notifica-Power to make rules, tion in the official Gazette, make rules for the purpose of carrying into effect the provisions of this

- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for—
 - (a) the manner of calculating the duty (including marginal adjustment) under section 3;
 - (b) the manner of collection and payment to the State Government of the electricity duty by the Board, licensees and persons generating energy for their own use or consumption;
 - (c) the time and manner of payment of the electricity duty by consumers;
 - (d) the powers and duties to be exercised and performed by inspecting officers;
 - (e) any other matter for which provision is, in the opinion of the State Government, necessary for giving effect to the provisions of this Act.
- (3) Every rule made under this section shall be laid, as soon as may be after it is made, before the Assam Legislative Assembly while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Assam Legislative Assembly agree in making any modification in the rule or the Assam Legislative Assembly agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

P. C. DAS, Jt. Secy. to the Govt. of Assam, Law Deptt.